

(ग) नियोजक के विरुद्ध कर्मचारी राज्य बीमा योजना की बकाया राशि की बसूली के लिए कर्मचारी राज्य बीमा अधिनियम, 1948 की धारा 45-ख के अर्थात् आवश्यक कानूनी कार्यवाही शुरू कर दी गई है।

**Non-Implementation of Reservation Policy in Central Training Institute, Howrah**

6950. SHRI SOMJIBHAI DAMOR: Will the Minister of LABOUR be pleased to state:

(a) Why the reservation Policies for Scheduled Castes and Scheduled Tribes have not been implemented by the authorities in the office of the Director/Principal, Central Training Institute, Das Nagar, Howrah inspite of directives issued by the Directorate General of Employment and Training;

(b) whether Government are aware that the implementation of reservation policies are obstructed by the trade union organisation of that office in collaboration with authorities; and

(c) if so, what action is proposed to be taken to implement reservation orders?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) The directives issued by the Directorate General of Employment and Training regarding implementation of reservation policies for SC/ST are being carried out by the Head of the Calcutta Unit.

(b) Government will not permit trade union or association to obstruct implementation of its policy regarding reservation for SC/ST.

(c) Question does not arise.

**Representation by Bharatiya Pratiraksha Majdoor Sangh Ambarnath**

6951. SHRI R. K. MHALGI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that representation dated 14-11-80 from Bharatiya Pratiraksha Majdoor Sangh, Ambarnath (Distt. Thana Maharashtra) has been received by the Government;

(b) if so, the details of demands made therein; and

(c) what action have Government taken on each of the said demands or propose to take in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) The demands related to allotment of land for construction of a housing colony by a proposed cooperative society of the employees; provision of finance for the Society, construction by a Government controlled or any other authorised agency and provision of quality materials for construction.

(c) Bharatiya Pratiraksha Majdoor Sangh have been advised to form a Housing Cooperative Society and get it registered under Maharashtra Cooperative Societies Act. Funds could be obtained by this Society from Apex Housing Society, Bombay which is a Federal Financing Body for primary Housing Cooperative Societies. Undertaking construction and procurement of materials are to be handled by the cooperative society. No land in the factory estate is available for allotment for this purpose. The alternative plot of land suggested in the representation belongs to the Maharashtra State Government and the request is under their consideration.